

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

8. IA 1022/2022 IA 2631/2022 IA 3162/2024 in C.P. (IB)/4271(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

NAME OF THE PARTIES:-

**Mr. Jitendra Palande Vs. Sanjay Kakade
Suspended Director of Kakade Developers
Private Limited**

**IA 2631/2022 Mr. Jitendra Palande Vs. Global
Enterprises Through Its Partner Mr. Jasprit
Singh Rajpal**

**IA 3162/2024 Mukesh Manohar Yeole Vs.
Jitendra Palande**

IN THE MATTER OF
Esel Infraprojects Ltd.

V/s

Kakade Developers Private Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1022 of 2022

Presence:-

Mr. Ativ Patel, Adv. (VC)	... for Applicant/Liquidator
Mr. Grishma Mahatme i/b. Agarwal and Dhanuka	... for Respondent no. 7
Mr. Akshata Shah, Adv.	... for Respondent no. 8
Ms. Raturaj V. Bankar, Adv.	... for Suspended Directors

It has been pointed out that replies on behalf of Respondent nos. 5, 7, and 8 have been filed. No reply had been filed on behalf of Respondent nos. 1 to 4 and 6, and hence the right to file a reply on behalf of Respondent nos. 1 to 4 and 6 was forfeited vide order dated 25.04.2024. The Counsel for the Applicant states that pleadings in the present

Application are complete. List this matter for final hearing before the regular bench on **28.08.2024.**

IA 2631 of 2022

Presence:-

Mr. Ativ Patel, Adv. (VC) ... for Applicant/Liquidator

It has been pointed out that the pleadings in the present Application are complete. List this matter for final hearing before the regular bench on **28.08.2024.**

IA 3162 of 2024

Presence:-

Mr. Grishma Mahatme i/b. Agarwal and Dhanuka ... for Applicant

Mr. Ativ Patel, Adv. (VC) ... for Respondent/Liquidator

Ms. Raturaj V. Bankar, Adv. ... for Suspended Directors

Counsel appearing for the Liquidator seeks time to file a reply. Let reply, if any, on behalf of the Liquidator be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for further consideration on **28.08.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)